

(iv) Supplementary Statement No. IX Eleventh Session, 1965. 12.13½ hrs.

(v) Supplementary Statement No. XII Tenth Session, 1964.

(vi) Supplementary Statement No. XIV Ninth Session, 1964.

(vii) Supplementary Statement No. XIX Seventh Session, 1964.

(viii) Supplementary Statement No. XVII Sixth Session, 1963.

(ix) Supplementary Statement No. XXI Fourth Session, 1963.

(x) Supplementary Statement No. XXIII Second Session, 1962.

[Placed in Library, see No. LT-5723/66 to 5732/66].

Shri S. M. Banerjee (Kanpur): Sir, May I submit....

Mr. Speaker: This statement does not warrant any questions. He might look into it and if anything is necessary he might bring it to my notice so that I may allow questions.

Shri S. M. Banerjee: Suppose some assurance is given and it is not fulfilled?

Mr. Speaker: He may look into these things and bring such instances to my notice. I will allow him an opportunity.

12.13 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1965-66

The Minister of Railways (Shri S. K. Patil): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66.

PETITION RE. USE OF RIVER WATERS FOR IRRIGATION

Shri Sivamurthi Swami: Sir, I beg to present a petition signed by a petitioner regarding use of river waters for irrigation purposes.

12.13½ hrs.

BUSINESS ADVISORY COMMITTEE

FORTY-SIXTH REPORT

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I beg to move:

"That this House agrees with the Forty-fifth Report as amended by the Forty-sixth Report of the Business Advisory Committee presented to the House on the 4th March and 9th March, 1966, respectively."

Mr. Speaker: Motion moved:

"That this House agrees with the Forty-fifth Report as amended by the Forty-sixth Report of the Business Advisory Committee presented to the House on the 4th March and 9th March, 1966, respectively."

Shri Ranga (Chittoor): How does it happen that suddenly the Leader of the House has decided that he would give up this portfolio, by passing on to his deputy the moving of this motion? Should he not give some explanation. They simply shift people from one post to another.

The Minister of Parliamentary Affairs, and Communications (Shri Satya Narayan Sinha): The Minister of State or the Deputy Minister attached to the Ministry always answers questions on behalf of the Minister.

Shri Ranga: Has the Speaker been taken into confidence before you made this change? Is it to be left to their whims and fancies from morning to morning?

Mr. Speaker: The question is:

"That this House agrees with the Forty-fifth Report as amended by the Forty-sixth Report of the Business Advisory Committee presented to the House on the 4th March and 9th March, 1966, respectively."

The motion was adopted.

12.15 hrs.

RE. CALLING ATTENTION
NOTICE—QUERY

Mr. Speaker: Bill for consideration.

Shri S. M. Banerjee (Kanpur): Sir, I asked for your permission.

Mr. Speaker: I have requested him that he should first look into it.

Shri S. M. Banerjee: Not that; I wanted to submit about a particular issue.

Mr. Speaker: What kind of issue?

Shri S. M. Banerjee: In my calling-attention notice on coalmine hunger strike and the situation there I have also put a note. It is a pure and simple sentence.

Mr. Speaker: I do not argue here.

Shri S. M. Banerjee: I am not arguing. It is a Central matter and I simply requested that if you decide not to allow that calling-attention notice, kindly ask the Labour Minister to make a statement on this.

Mr. Speaker: All right.

Shri S. M. Banerjee: People are on hunger strike for the last eight days.

Shri Indrajit Gupta (Calcutta South West): A short notice question on the same subject has been admitted. I gave the notice six days back. People are on hunger strike.

Mr. Speaker: I have asked him, the Labour Minister, either to answer the short notice question tomorrow or he might make a statement.

12.17 hrs.

IMPORTS AND EXPORTS (CONTROL) AMENDMENT BILL—Contd.

Mr. Speaker: The House will take up further consideration of the following motion moved by Shri Jagannath Rao on the 9th March, 1966, namely:—

"That the Bill further to amend the Imports and Exports (Control) Act, 1947, be taken into consideration."

Shri Warior may continue his speech.

Shri Warior (Trichur): Sir, yesterday I wanted to speak in some detail about the import-export policy as a whole because the report of the Import-Export Control Organisation for the year 1964-65 is out, but since the General Discussion on the Budget is to start immediately, I will not take much time of the House and keep the House in suspense until that time. I will only make two important points. It is high time that the Government give due consideration to the problem of taking over the entire import-export trade; that is, nationalise the foreign trade as a whole. I think, it is now the proper occasion for that.

Now, exporters are entitled to half the amount of export for importing commodities which they like. I want stricter control on this by the Department. If these imports are allowed for development of those industries from which they are exporting, there is some sense in it; but, suppose, an exporter is importing with half that amount those consumer goods which are already available here and which are indigenously produced, there will be much competition and unhealthy rivalry between these importers and